

F. No. 12 (3)/2016/Edible Oil/RCD/FSSAI  
Food Safety and Standards Authority of India  
(A Statutory body under Ministry of Health & Family Welfare, Government of India)  
(Regulatory Compliance Division)  
FDA Bhawan, Kotla Road, New Delhi-110002

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**MOST IMMEDIATE**

**E-MAIL**

Dated the, 24<sup>th</sup> September, 2020

To,

- 1. The Commissioner of Food Safety of All States/UTs**
- 2. All Central Licensing Authorities (Delhi/Mumbai/Chennai/Kolkata/Guwahati)**

**Subject :- Prohibition of the production of Blended Edible Vegetable Oil of Mustard Oil - Reg.**

Sir/Madam,

Reference is drawn to directions issued vide F. No. Stds/SP-15/T (T(IMST) dated 23<sup>rd</sup> September, 2020 vide which the blending of Mustard oil with any other edible oil in India has been prohibited with effect from **01<sup>st</sup> October, 2020.**

All such licensees who have the license for production of Blended Edible Vegetable Oil with Mustard Oil may have stocks of mustard oil/mustard seeds or any other edible oil hitherto used for blending which they need to sell as unblended oils. They may apply for the modification of their FSSAI licenses which will need to be processed and approved by the concerned Designated Officers expeditiously.

Accordingly, it has been decided that all licensing authorities be directed that such modification applications should be processed and granted approval **within time period of 03 (three) days** from the date of submission of the applications.

**Issued with the approval of the Competent Authority.**

Yours sincerely,

  
(Shobhit Jain)

Executive Director (Compliance Strategy)

Copy to:-

CITO, FSSAI-for uploading this advisory on FSSAI website immediately.